

DIVISION BENCH  
COURT - I

O-231

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/11(KB)2016  
CONT.A./6(KB)2022, COMP.APPL/131(KB)2021,  
COMP.APPL/109(KB)2022, COMP.APPL/39(KB)2016,  
COMP.APPL/135(KB)2021,IA(COMPANIES.ACT)/28(KB)2022,  
COMP.APPL/61(KB)2021, COMP.APPL/59(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	OM PRAKASH AGARWAL & ORS. VS CAPRICORN OILS LTD. & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

**Appearances (via video conferencing/physically)**

Mr.Jishnu Chowdhury, Adv. ] For the Petitioner  
Ms.Swapna Choubey, Adv. ]  
Mr.Abhidipto Tarafder, Adv. ]  
Ms.Anashumala Bansal, Adv.]  
Ms.Parthana Singha Roy, Adv. ]

Mr.Shaunak Mitra, Adv. ] For the Respondent Nos. 1,5& 6  
Mr.Saurodip Banerjee, Adv. ]  
Mr Aasish Kr. Mitra, Adv. ]  
Mr.Rabindra Kr. Mitra, Adv. ]  
Ms.Muskan Bangani, Adv. ]

Mr. Dinesh Sarada, ] Respondent No. 5

**ORDER**

1. Ld. Counsel for the parties present.
2. An Order dated 18<sup>th</sup> March 2024 passed by the Hon'ble NCLAT has been brought to our notice, whereby this Tribunal has been directed to dispose of the main petition within a period of 4 months from the date of communication of this order.
3. Upon joint request by the parties, post this matter for final hearing on **16.05.2024**.

**Balraj Joshi**  
Member (Technical)

**Rohit Kapoor**  
Member (Judicial)